

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

MISCELLANEOUS APPLICATION NO: 85578 OF 2021
(on behalf of appellant)
IN
SERVICE TAX APPEAL NO: 85290 OF 2017

[Arising out of Order-in-Original No: 40-43/ST-VII/CD/2016 dated 25th November 201 passed by the Commissioner of Service Tax - VII, Mumbai.]

Hikal Ltd
603 Great Eastern Chambers, Sector 11, CBD Belapur
Konkan Bhawan, Navi Mumbai - 400614

... Appellant

versus

Commissioner of Service Tax - VII
16th Floor, Satara Plaza, Palm Beach Road, Sector 19D
Vashi, Navi Mumbai 400705

...Respondent

APPEARANCE:

None for the appellant

Shri Nitin Ranjan, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 85086 /2022

DATE OF HEARING:
DATE OF DECISION:

07/02/2022
07/02/2022

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*